



The Contract Labour (Regulation and Abolition) (Assam Amendment) Act, 2020

Act No. 13 of 2021

Keywords:

Further to amend the Contract Labour (Regulation and Abolition) Act, 1970.

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th February, 2021

No. LGL.61/2020/13.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President on 14th January, 2021 is hereby published for general information.

ASSAM ACT NO. XIII OF 2021

(Received the assent of the President on 14th January, 2021)

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)
(ASSAM AMENDMENT) ACT, 2020**

AN ACT

further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Assam

Preamble

Whereas it is expedient further to amend the Contract Labour (Regulation and Abolition) Act, 1970 herein after referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing ;

Central Act
No. 37 of 1970

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Contract Labour (Regulation and Abolition) (Assam Amendment) Act, 2020.
- (2) It extends to the whole of Assam
- (3) It shall be deemed to have come into force on the 30th day of June, 2020, the date on which the Contract Labour (Regulation and Abolition) (Assam Amendment) Ordinance, 2020, came into force.

Assam Ordinance
No. III of 2020

**Amendment of
section 1**

2. (i) In the principal Act, in section 1, in sub-section (4),-
in clause (a), in the first line, for the word “twenty” appearing in between the words “which” and “or more”, the word “fifty” shall be substituted.
- (ii) in clause (b), in the proviso, in fourth line, for the word “twenty”, appearing in between the words “than” and “as may”, the word “fifty” shall be substituted.

**Repeal and
savings**

3. (1) The Contract Labour (Regulation and Abolition) (Assam Amendment) Ordinance, 2020, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

Assam Ordinance
No. III of 2020

GEETANJALI DAS SAIKIA,
I/C Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.